

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4963
ANSWERED ON:27.04.2005
AMENDMENT IN CSMA RULES
Naik Shri A. Venkatesh

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Central Government Employees covered under the Central Services Medical Attendance, Rules 1944 are allowed medical attendance from their respective authorised Medical Attendants only for 10-day period of all types of diseases including the diseases which require medication for months together or longer duration and which are by their nature incurable;
- (b) if so, the rationale behind this; and
- (c) whether the Government has any proposal to amend the CSMA, Rules;
- (d) if so, the facts and details in this regard; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

- (a): Yes, Sir. The beneficiaries of Central Services (Medical Attendance) Rules, 1944 (CS (MA) Rules, 1944) are allowed to avail of OPD treatment from their respective Authorised Medical Attendants (AMA) only for first ten days for any particular spell of a disease.
- (b): Most of the diseases get cured in the period of first ten days. In case the disease is not cured within this period or there is need for specialized treatment, the AMA is required to refer the case to the Government Hospital/ Private recognised Hospital for further management of the disease.
- (c) & (d): There is no proposal under consideration of the Government for comprehensive amendment of CS (MA) Rules, 1944. However, a Group has been constituted in the Ministry of Health and Family Welfare of Government of India to look into the matter of rationalization of rates under Central Government Health Scheme and those under CS (MA) Rules, 1944.
- (e): The provisions under CS (MA) Rules, 1944 provide sufficient facilities to the beneficiaries of these Rules. However, whenever there is any need to make additional provisions, the same is done in the form of Government of India decisions from time to time.

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